In view of spreading rationalistic and scientific ideologies I urge upon the Ministry of Information and Broadcasting to ensure reorientation of T. V. and Radio Programmes forthwith.

(v) Need for a common policy for all the States regarding inter-state sale of wheat

प्रो० अजीत कुमार मेहता (समस्तीपुर) : देश में गेहूं के विषय में समान नीति का अभाव रहा है । किसी राज्य से गेहूं का एक दाना भी बाहर नहीं जा सकता तो कहीं उसे बाहर ले जाकर बेचने की खुली छूट है । फलस्वरूप छूटवाले राज्यों के मुकाबले प्रतिबन्ध वाले राज्यों में उसके भाव में जमीन आसमान का फर्क है । राज्य सरकारों की इस नीति से राजस्थान और उत्तर प्रदेश के किसान गेहूं बोने के लिए निरुत्साहित हुए हैं, क्योंकि उनकी लागत भी नहीं वसूल हो रही है । 1981 में कई राज्यों में लेवी वसूल करने के नाम पर यह प्रतिबन्ध लगाया गया । राजस्थान में तो लेवी वसूल होने पर भी प्रतिबन्ध कायम है । 1982 में व्यापारियों के लिए गेहूं की भंडारण सीमा 200 क्विंटल निर्धारित करने से किसानों को अपना गेहूं 135 से 145 रुपए के भाव पर बेचना पड़ रहा है । उधर गेहूं की सरेआम तस्करी हो रही है । चूंकि हरियाणा से गेहूं का निर्यात चालू है, इसलिए व्यापारी अपने यहां से फर्जी बिल एवं बिल्टी बनाकर राजस्थान के भरतपुर, धौलपुर, अलवर जिलों की मंडियों से गेहूं ट्रक में भरवाकर गुजरात भेजते हैं जहां का भाव 210 रुपए प्रति क्विंटल है । इसी प्रकार खाली बिल्टियां जिस पर हरियाणा के वाणिज्य चौकी का मुहर लगा होता है राजस्थान में बड़े पैमाने पर बेचा जा रहा है । इस प्रकार कृत्रिम रूप से मूल्य में अन्तर कर से लाभ किसानों को मिलना चाहिए उसे भ्रष्ट व्यापारियां और अधिकारियों की जेब में डालकर किसानों का निरुत्साहित किया जा रहा है । अतः मैं सरकार से सब राज्यों में गेहूं की समान नीति निर्धारित करने का अनुरोध करता हूं ।

12.32 hrs.

DEMANDS FOR GRANTS (GENERAL). 1985-85-CONTD.

Ministry of Home Affairs Contd.

MR. CHAIRMAN : Now, we come to the next item. We resume discussion on the Demands for Grants under the control of the Ministry of Home Affairs.

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands) : Sir, yesterday, I was referring to the Union Territories that each of the Union Territory has got different type of administration such as Arunachal Pradesh, Mizoram and Pondicherry. They are Union Territories with legislature. Delhi has Metropolitan Council. Andaman & Nicobar has the Pradesh Council. The Union Territories of Dadra aud Nagar Haveli and Lakshadweep do not have even the Panchayats.

Providing good government to the Union Territories and their development is the direct responsibility of the Central Government. They are to provide full democratic right to the people as in other areas. Time and again, these were raised in the Andaman & Nicobar Island that there should be a legislature like in Pondicherry, Arunachal Pradesh or Mizoram. Even my friend from Lakshadweep has said that they do not have even the Pradesh council. That has not yet been decided there. You can well imagine that if one set of administrative system is not provided for all the Union Territories, what will happen. It is very difficult to develop those Union Territories and fulfil the aspirations of the people of those areas.

I strongly urge upon the Government and the hon. Home Minister to kindly consider this point and see that these areas are also provided with full democratic rights as have been given in other areas like Arunachal Pradesh and Mizoram. We, the Andaman & Nicobar Islands, are better suited in all the ways, for such a set-up.

Second thing is about the law and order situation which is the much-talked in the Union Territories. Now, only yesterday, we had the sad news of the brutal killing of a very important personality in the city of Delhi. When they were passing through, they were attacked. That means, that they were being followed by those assailants and it is possible that some